[8th December, 2000] RAJYA SABHA

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI P. RADHAKIRISHNAN): (a) and (b) To replace the existing National Sports Policy Govt, has prepared a draft National Sports Policy in consultation with all the State/UT Governments, National Sports Federations, eminent Sports Persons, Sports Authority of India, Indian Olympic Association, Various Ministries/Departments of Central Government, Members of Parliament, Parliamentary Consultative Committee and other agencies concerned. The salient features of the Policy are as under:

- (i) Broadbasing of Sports and achievement of excellence;
- (ii) up-gradation and development of infrastructure;
- (iii) support to the National Sports Federations and other appropriate bodies;
- (iv) strengthening of scientific and coaching support to sports;
- (v) incentives to sports persons;
- (vi) enhanced participation of women, tribals and rural youth;
- (vii) involvement of the Corporate Sector in sports promotion; and
- (viii) creation of greater awareness to promote sports mindedness in the public at large.

(c) During the visit to Sydney Olympics 2000, Minister of State for Youth Affairs & Sports did not make any specific statement on the sports policy.

Connection between dons and players involved in match fixing

† 2209. SHRI BALKAVI BAIRAGI: Will the Minister of YOUTH AFFAIRS

AND SPORTS be pleased to state:

(a)whether, according to the interim report submitted by the CBI to Government with regard to match fixing, there is evidence of the control of players and bookies involved in match fixing, in the hands of dons;

(b)if so, the number of players against whom raids have been conducted, stating the amount and other documents seized from them during the raids; and

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[†] Original notice of the Question was received in Hindi.

(c) what action Government are going to take against the players found guilty in this scandal?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI P. RADHAKIRISHNAN): (a) As per CBI Report, there are clear signals that the underworld mafia has started taking interest in the betting racket.

(b) The report from the Income Tax Department on the raids conducted at the premises of cricketers and board officials has not been received, so far.

(c) Government has asked BCCI to take action against the indicted players as per its rules and Code of Conduct. Apart from this consultations are being held with concerned Ministries and future course of action will be decided after getting the advice from all concerned.

Strengthening sports

† 2210. PROF. R.B.S. VARMA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that Government are considering to formulate a number of schemes to promote sports in the country;

(b) if so, the details thereof; and

(c) the details regarding the amount allocated for development of sports in the Ninth Five Year Plan, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI P. RADHAKIRISHNAN): (a) No, Sir. Most of the schemes of the sports Ministry had been revised recently to make them suited to person needs.

(b) Does not arise.

(c) Government of India do not allocate grants State-wise. Grant are released to state Governments on the basis of viable proposals received from them every year. However, an amount of Rs. 472.61 crore has been earmarked for the development of sports for the Ninth Five-Year Plan.

Indictment of BCCI for match Telecasting

2211. SHRI C.P. THIRUNAVUKKARASU: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that CBI reports indict Board of Control for Cricket,

[†] Original notice of the Question was received in Hindi.

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